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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

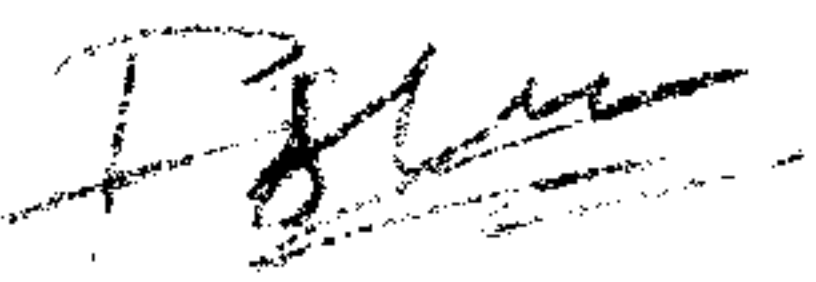

C.P. (I.B) No. 173/9/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

Name of the Company: Rudra Mercantile Trade.
V/s.
Nugen Machineries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | ISHAN P. SHAH | Advocate | Petitioner |  |
| 2. | VAIBHAVI PARIKH | ADVOCATE | RESPONDENT |  |

ORDER

Learned Advocate Mr. Ishan Shah present for Operational Creditor/Petitioner.
Learned Advocate Ms. Vaibhavi Parikh present for Respondent.

Proof of service of copy of application on Respondent filed.

Learned Advocate Ms. Vaibhavi Parikh filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in
advance to other side.

List the matter for objections of Respondent and for hearing before admission on
30.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 21st day of November, 2017.